

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 218 OF 2016**

**Dated: 14<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of :**

**Hindustan Petroleum Corporation Ltd. ....Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Manu Seshadri  
Mr. Samarth Choudhary

Counsel for the Respondent(s) : Mr. Rajat Navet  
Ms. Sanya Talwar for R-2

**ORDER**

The case is called for hearing. The learned counsel for the appellant and 2<sup>nd</sup> respondent are present. None appeared for respondent no.1.

The Secretary of Petroleum and Natural Gas Regulatory Board, respondent No.1 herein, is directed to appear before this Tribunal on the next date of hearing.

The registry is directed to communicate this order to the Respondent No.1/PNGRB forthwith.

The learned counsel for the appellant and 2<sup>nd</sup> respondent are directed to communicate this order to respondent no.1 forthwith.

List the matter for hearing **28.09.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**  
bn/vg

**(B. N. Talukdar)**  
**Technical Member (P&NG)**